

Investigation of misleading advertisements by MRTPC

1447. SHRI P.N.SIVA:
SHRI R. SARATH KUMAR:

Will the Minister of LA W, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether the Monopolies and Restrictive Trade Practices Commission (MRTPC) is investigation into the cases of false and misleading advertisements in various States;

(b) if so, the outcome of the investigation, State-wise; and

(c) the action proposed to be taken by Government in this regard?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI ARUN JAITLEY): (a) to (c) The Monopolies and Restrictive Trade Practices (MRTP) Commission has not ordered any investigation in terms of the provisions of the MRTP Act, 1969 to be conducted by Director General of Investigation and Registration or Director (Research) relating to false and misleading advertisements. However, a number of unfair trade practices enquiries (UTPEs), which include complaints arising out of false and misleading advertisements, have been considered by the Commission. Number of such UTPEs pending during the last three years is as under:—

Unfair Trade Practice Enquiries (UTPEs)	1998	1999	2000
	1328	1273.	1332

These cases are being enquired into by the Commission and are pending before the Commission at various stages of consideration.

Performance of Fast Track Courts

1448. SHRI R.P. GOENKA: Will the minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether any study has been conducted to evaluate the performance of the recently set up "fast Track Courts" to tackle the judicial arrears;

(b) if so, the results of the study;

(c) the extent to which these new courts fulfil the expectations of resolving quickly the problem of poor delivery system for Justice *vis-a-vis* the regular courts; and